

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-1025/ND/2020

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 21.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Rishi Singhal, Advocate.

For the Respondent/ Corporate-debtor :Mr. Abhishek Anand, Mr. Pathik Choudhary, Mr. Kunal Godhwani, Advocates.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. Advocate Mr. Kunal Godwani has appeared on behalf of the Corporate-debtor and submitted that "vakalatnama" filed his name has already been signed and prayed for a week's time as his office was closed due to Covid-19. The time prayed for is granted. The Learned Counsel for the Corporate-debtor is directed to take steps for filing reply on or before 28.12.2020. The Learned Counsel for the Corporate-debtor is directed to serve an advance copy of the reply to the Learned Counsel for the Petitioner so as to enable the Petitioner to decide whether rejoinder needs to be filed or not and one week time is given from 28.12.2020 for filing rejoinder. Matter is adjourned to 11.01.2021.

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**(V.N. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)